

MR. SPEAKER: Everyday, you get up and say all that. Yesterday, the B.A.C. met and made the Report. (Interruptions) I cannot help it. I cannot dismiss anybody or appoint anybody. I am not listening; nothing is being taken down. (Interruptions)**

12.01 hrs.

PAPERS LAID ON THE TABLE

Twenty-ninth Report of the Law Commission

THE MINISTER OF LAW (SHRI GOVINDA MENON): I beg to lay on the Table a copy of the Twenty-ninth Report of the Law Commission on the proposal to include certain social and economic offences in the Indian Penal Code. [Placed in Library. See No. LT-182/68.]

Indian Telegraph (Ninth Amendment) Rules

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 1901 in Gazette of India dated the 19th December, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 (Hindi version). [Placed in Library. See No. LT-183/68.]

Notification under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Indian Maize (Temporary Use in Starch Manufacture) Order, 1968, published in Notification No. G.S.R. 283 in Gazette of India dated the 9th Feb-

ruary, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-184/68.]

Notifications under Iron Ore Mines Labour Welfare Cess Act, and Coal Mines Provident Fund and Bonus Schemes Act

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1968, published in Notification No. G.S.R. 133 in Gazette of India dated the 20th January, 1968, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-185/68.]

(2) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 187 in Gazette of India dated the 27th January, 1968.
- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 158 in Gazette of India dated the 27th January, 1968.
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 159 in Gazette of India dated the 27th January, 1968.
- (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme 1968, published in Notification No. G.S.R. 160 in Gazette of India dated the 27th January, 1968.

[Shri S. C. Jamir.]

- (v) The Coal Mines Provident Fund (Assam) Amendment Scheme, 1968, published in Notification No. G.S.R. 161 in Gazette of India dated the 27th January, 1968.
- (vi) The Coal Mines Provident Fund (Rewa and Korea) Amendment Scheme, 1968, published in Notification No. G.S.R. 162 in Gazette of India dated the 27th January, 1968.
- (vii) The Coal Mines Provident Fund (Talcher) Amendment Scheme, 1968, published in Notification No. G.S.R. 163 in Gazette of India dated the 27th January, 1968.
- (viii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 192 in Gazette of India dated the 3rd February, 1968.
- (ix) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 193 in Gazette of India dated the 3rd February, 1968.
- (x) The Assam Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 194 in Gazette of India dated the 3rd February, 1968. [Placed in Library. See No. LT-185/68.]

12.03 hrs.

OPINIONS ON LOKPAL BILL

SHRI P. K. DEO (Kalahandi): I beg to lay on the Table Paper No. I to the Bill to make provision for the appointment and functions of an autho-

rity named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 1st December, 1967.

12 03½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1967-68

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): On behalf of Shri C. M. Poonacha, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1967-68.

MR. SPEAKER: I am sitting quiet as long as you do not allow me to take up the business of the House. (Interruptions)** You go on shouting. (Interruptions)** Will you kindly sit down? I allowed one statement to be made by the education Minister. If everyday you want to hold up the business of the House, I cannot allow it. (Interruptions)** Nothing is being taken down.

SHRI KRISHNA KUMAR CHATTERJI rose—

MR. SPEAKER: I have no objection. When so many are speaking, you can also speak. Nothing is being recorded. (Interruptions)** What can I do? I cannot force anybody to get up and answer it. I cannot dismiss anybody or appoint anybody. (Interruptions)** What can I do? I cannot help it.

Nothing will be recorded. I am not going to allow this.

(Interruptions)* *